

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.106
IA-2766/2021 IA-1439/2021 IA-5128/2020
In
IB-22(ND)/2018

IN THE MATTER OF:
Oriental Bank of Commerce
Vs.
M/s. Shekhar Resorts Ltd. & Ors.

....**FINANCIAL CREDITOR**
....**RESPONDENT**

SECTION
U/s 7 of IBC, 2016

Order delivered on 16.08.2021

CORAM:
SHRI P.S.N PRASAD
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:
For the Ex-management : Mr. Vishwendra Verma Advocate
For the Respondent : Mr. Abhishek Anand & Ms. Mohak Sharma, Advs.
For the Religare : Adv. Mr. Jasvin Dhama and Adv. Mr. Shobhit Jain.

ORDER

IA-2766/2021:-

Heard the submissions made by the Counsel for the Applicant as well as Respondents. The Counsel for the Applicant has prayed for rectifying or correcting the clerical error in the order dated 01.06.2021 passed by the adjudicating authority in IA No. 2117/2021.

In the previous order dated 01.06.2021, the Respondents are directed to provide form CHG-4 towards the satisfaction of the charge over the Corporate Debtor's property bearing "Plot No. 11, Sector Institutional Greens, Greater Noida, District Gautam Budh Nagar, Uttar Pradesh 201 301."

The application filed by the new management of the Corporate Debtor is **allowed**.

IA-1439/2021:-

Proxy Counsel for the Applicant is present. Counsel for the Respondent is present. Proxy Counsel for the Applicant has submitted that the main counsel is own his legs before the High Court.

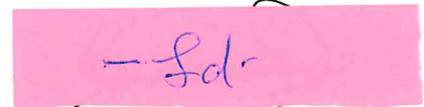
Matter is now posted to 10.09.2021.

IA-5128/2020:-

Let this matter be posted to 10.09.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)

IA-2766/2021 IA-1439/2021 IA-5128/2020
In
IB-22(ND)/2018
Mamta